

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

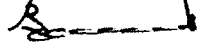
Date: 04.09.2023

ORDER

By letter F. No. 01(12)/Reg./Misc./CESTAT/2022 dated 13.06.2023 it was informed to all concerned that applications for Restoration of Appeal and Rectification of Mistakes filed with the Tribunal shall be listed before the same bench which passed the Final Order unless the available Members are permanently transferred or retired from service and that if one of the Members who passed the Final Order is retired or permanently transferred such application shall be listed before the bench comprising the other Member who passed the Final Order after following the procedure relating to constitution of Bench.

Now, the Hon'ble President directs that all applications for Rectification of Mistakes/ Restoration of Appeal shall be listed before the same bench/the bench as may be constituted by the President. The Assistant Registrar/Deputy Registrar, on receipt of application for ROA/ROM, shall send a requisition to the Registrar for constitution of bench. The letter shall clearly state the names of Members who passed the Final Order and the date of order. Thus, the practice of Senior Member constituting the Bench for hearing such applications at the regional level is discontinued.

By Order,


(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Dy. Registrar/Assistant Registrar, CESTAT, All Benches.
4. Office Copy/Website.